

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 261/MP/2024**

- Subject : Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
- Petitioner : Andhra Pradesh Southern Power Distribution Co. Ltd. (APSPDCL) and Anr.
- Respondent : Kreate Energy (I) Private Limited (KEIPL)
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Pragya Gupta, Advocate, APSPDCL  
Shri Adarsh Tripathi, Advocate, KEIPL  
Shri Ajitesh Garg, Advocate, KEIPL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, while pointing out the non-availability of the Respondent's Managing Director on medical grounds, sought an additional three weeks to file a reply in the matter. Learned counsel also added that the issue involved in the matter is, as such, not connected with Petition No. 282/MP/2022 and batch and, hence, may not be tagged with the said batch of the Petitions.

2. Learned counsel for the Petitioners sought liberty to file a rejoinder to the reply to be filed by the Respondent.
3. Considering the above, the Commission permitted the Respondent to file its reply within three weeks with a copy to the Petitioners, who may file their rejoinder within two weeks thereafter.
4. The matter will be listed for the hearing on **3.4.2025**

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**